CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 030.

Dated: 6 APR 1995

APPLICATION NO. 915 of 1994.

APPLICANTS: Sri.C.M.Hiremath, Bijapur

V/S.

RESPONDENTS: Head of Deptt.Telecom Deptt.New Delhim, and three others.,

To

1. Sri.P.A.Kulkarni, Advocate, No. 47, Second Floor, Fifty Seventh-A-Cross, Fouth Block, Rajajinagar, Bangalore-56 0010

2. Sri.M.Vasudeva Rao, Additional Central govt.Stndg.Counsel, High Court Bldg, Bangalore-560 001.

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Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 29-03-1995,

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DEPUTY REGISTRAR
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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.915/1994

WED NESDAY THIS THE TWENTY NINETH DAY OF MARCH 1995

MR. V. RAMAKRISHNAN

MEMBER (A)

AYAHDARAN ACCUV . N. A . RM

MEMBER (J)

Shri C.M. Hiremath, Telecom Office Assistant, O/o Assistant Engineer Cables, Bijapur under Telecom District Engineer, Bijapur

Applicant

(By Advocate Shri P.A. Kulkarni)

ν.

- Department of Telecom, by its Head of the Deptt., No.20, Ashoka Road, Sanchar Bhavan, New Delhi - 110 001
- Chief General Manager Telecom, Karnataka Circle No.1, Old Madras Broad, Ulsoor, Bangalore - 560 008
- 3. Chief General Manager Mahanagar Telephone Nicam Ltd., MTNL, Prabhadevi Telephone House, Dadar, Bombay - 400 028
- 4. Telecom District Engineer, Bijapur District, Bijapur

Respondents

(By learned Standing Counsel)
Shri M.V. Rao

ORDER

MR. V. RAMAKRISHNAN, MEMBER (A)

We have heard Shri P.A. Kulkarni for the applicant and Shri M.V. Rao for the Department.

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- 2. The applicant herein who was functioning as U.D.C. in Bombay Telephones was transferred at his own request to the post of TOA in Bijapur in Karnataka Circle under Rule 38 of the P&T Manual Vol.4. He has prayed for a direction to the department that the last pay drawn by him as U.D.C. in Bombay Telephones should be protected while fixing his pay in the lower scale on his reporting at Bijapur and has challenged the stand of the Department as contained in the letter dated 18.3.94 and communicated to the applicant on 6.4.94 as at Annexure A-3 where his pay was brought down to a lower level on the relevant date.
 - Shri P.A. Kulkarni, learned counsel for the applicant contends that even though the applicant had joined in a post which carries a lower scale of pay, he is entitled under the relevant rules to protection of pay drawn by him as U.D.C. in Bombay Telephones and the same is to be done by fixing his pay at the appropriate stage in the lower scale. In this connection, he draws our attention to the Government of India's decision No.9 under FR 22 - Swamy's Compilation of FRSR - 10th Edition which incorporates the decision of the Department of Personnel and Training O.M. dated 22.5.89. As per this O.M., when a person is appointed to a post which does not involve assumption of duties and responsibilities of greater importance than those attached to a post already held by him, he will

of the new post which is equal to his pay in respect of old post. The counsel further says that this 0.M. has taken effect from 1st of January, 1986, as laid down in para 4 of that 0.M. The applicant herein was transferred from Bombay to Bijapur on 3.3.87 and reported for duty at Bijapur on 4.5.87. In view of this, Shri Kulkarni contends that his case is fully covered under the provisions of 0M referred to supra.

The Department, however, has taken the view that on his appointment to a post carrying lower scale his pay has to be fixed by granting him increments for each completed years of service in the higher post. On this basis, his pay has been fixed in 1987 at №.1075 + PP 15 as against the pay of R.1260/- drawn by him as U.D.C. in the Bombay Telephones. For such fixation, the Department has relied on the Government of India's decision No.5 below FR 27 which delegates certain additional powers to the Ministries etc. for fixation of pay of Government servant and which incorporates the Ministry of Finance OM dated 22.6.62. Annexure to Government of India's decision No.5 below FR 27 Sr. No.1 regulates the pay of temporary government servants on transfer from a higher to a lower scale and in such cases the pay has to be fixed by granting increments for each completed year of service. In the same Annexure Sr. No.2(a) deals with fixation of pay of quasi permanent servants appointed to officiate

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in other posts and in such cases, the pay has
to be regulated as if the pay drawn is substantive
that is in such cases pay last drawn has to be
protected.

We have gone through the relevant rules and instructions. We find that the Department has not taken note of the Department of Personnel O.M. dated 22.5.89 shown as Government of India's decision No.9 below FR 22 but have gone on the basis of Finance Ministry's O.M. dated 22.6.62. Here Again, they have not kept in view the fact that the applicant is a regular government employee and has been functioning as U.D.C. on a regular basis until he was shifted to Bijapur at his own request. The Department of Personnel O.M. dated 22.5.89 which has/been incorporated as FR 22(1)(a)(ii) makes a distinction between transfer to a post involving assumption of higher duties and responsibilities and transfer to a post not involving such assumption. We are of the view that the Department should have fixed the pay of the applicant in terms of Rule 22(1)(a)(ii) corresponding to the provisions contained in the Department of Personnel CM dated 22.5.89 In other words his pay in the scale of TOA should be fixed at the same stage as he was drawing as UDC in Bombay Telephohe prior to his transfer to Bijapur. This will mean that the pay last drawn by him as UDC on a regular basis in Bombay Telephones will be protected in the lower scale of TOA on his appointment at Bijapur. We direct the Department to fix his pay accordingly

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and grant him consequential benefits. We quash the Department's letter dated 18.3.94 and communicated to the applicant on 6.4.94 as at Annexure A-3.

The Department will re-do the fixation of the pay of the applicant and grant of consequential benefits in terms of the above direction within three months from the date of receipt of a copy of this order. No costs.

MEMBER (A)

MEMBER (J)

TRUE COPY

Central Administrative Tribunal

Bangalore Bench **Bangalore**

In the Central Administrative Tribunal Bangalore Bench Bangalore

Application No.....

pur "4. Hod of Telecom, New Dellis 3005. C.M. Hiremath Date Office Notes Orders of Tribunal

BR(MA)

20-10-1995

M.A.No.434/95 in O.A.915/94

Heard Shri.M.V.Rao on M.A.434/95. The judgement of the Tribunal in O.A.915/94 was rendered on 29-3-1995. The grounds in support of the MA are not donvincing at all as the department has not stated as to why they could not take effective steps. hereby MA 434/95 is rejected.

M(A)

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Central Administrative Tribunal

Bangalore Bench

Bangalore

Second Floor, Gommercial Complex, Indiranagar, Bangalore-560 038.

Contempt Setition No. 5/96 10 Dated 11 MAR 1996

Application No. 915 Of 1994

Applicant(s): Soi. C.M. Hiremath

Respondents: Sni. Takkar, Director General, Felecom Deptt, New Delhis Others.

T.o

- Sx PA Kulkarni, Advocate, No. 47, 2nd floor, 57-A-Cross 415 Block, Rajafinagas BANGALORE-10
- 2. Sri M. Vasudeva Rao, Addi C G S C. High Court Bldg, BANGALORE

Subject:- Forwarding of copies of the Orders passed by Central Administrative Tribunal, Bangalore-36 -x-x-x-

K copy of the Order/Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) is enclosed for information and further necessary action. The Order was pronounced on 07-03-96

> Deputy Registrar Judicial Branches.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH. BANGALORE

CONTEMPT PETITION NO.5/1996 IN O.A.NO.915/94

THURSDAY THIS THE SEVENTH DAY OF MARCH, 1996

MR. T.V. RAMANAN

MEMBER (A)

Shri C.M. Hiremath, aged about 39 years, Occn: Telecom Office Assistant, O/o Assistant Engineer Cables, Bijapur Under Telecom District Engineer, Bijapur - 586101

Petitionar/ complainant

(By Advocate Shri P.A. Kulkarni)

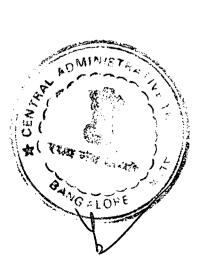
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- 1. Shri Takkar,
 Director General,
 Department of Telecommunications,
 No.20, Ashoka Road,
 Sanchar Bhavan,
 New Delhi 110001
- R. Ranganathan,
 Chief General Manager Telecom,
 Karnataka Circle,
 No.1, Old Madras Road,
 Ulsoor, Bangalore-560008
- Shri A.R. Schoni, Mahanagar Telephone Nigam Ltd(MTNL), Prabhadevi Telephone House, Dadar, Bombay - 400 028
- 4. P.G. Devorkar, Telecom District Engineer, Bijapur District, Bijapur-586101

Respondents/ Accused

(By Addl. Central Government) Standing Counsel Shri M.V. Rao

> ORDER SHRIT.V. RAMANAN, MEMBER(A)



Shri M.V. Rao, Addl. Central Government
Standing Counsel files statement of objections
in which it is stated that the respondents have
complied with the directions of this Tribumal.
Shri Rao further adds that the pay fixation of
the petitioner herein has been done by the
Department and the arrears amouthing to R.34,146/has already been paid to him. Shri P.A. Kulkarni,
learned counsel for the petitioner does not deny
that the petitioner's pay has been fixed and
the arrears also paid. In this view of the
matter, this contempt petition becomes infructuous
and accordingly further proceedings are dropped.



TRUE COPY

Sd-

T.V. RAMANAN Member (A)

Deputy Big strat Control Administrative Tribunal Bangalore Bench, Bangalore